

Admission to Kuwait Returnee Children

735. SHRI K. MURALEEDHARAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the children of Kuwait Returnees are not getting admission in schools in Kerala; and

(b) if so, the steps Union Government propose to take to solve this problem?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE): (a) and (b). The Government was seized of the fact that a large number of children of Kuwait Returnees would be seeking admission in schools in Kerala as also in other parts of the country. In order to minimise the difficulties likely to be faced by these children the Government, the Central Board of Secondary Education (CBSE) and the Kendriya Vidyalaya Sangathan issued instructions that children who were eligible for admission, may be admitted on the basis of an affidavit/declaration without insisting on the production of transfer certificates and other documents which are normally required. It was appreciated that in the emergent circumstances, these documents may not be immediately available with the families.

In respect of Kerala, a central team visited the State and had extensive discussions with the State Government, as a result of which the following additional one time concessions were extended to all children of Kuwait Returnees:-

- (i) These children would be treated as a one time separate category for admission in Kendriya Vidyalaya.
- (ii) Subject to other conditions of eligibility being complied with,

class XI would be opened in certain secondary schools affiliated to the CBSE to accommodate the influx of students.

(iii) That the normal upper limit for admission into each class in Kendriya Vidyalayas would be made flexible.

(iv) Relaxation would be given in respect of percentage of attendance.

In view of all the above measures which have been taken by the Government the children of Kuwait Returnees are not expected to face difficulties in getting admission in schools in Kerala.

Scheme to Introduce National Wage Structure for Doctors

736. SHRI M. ARUNACHALAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are formulating any scheme to introduce National Wage Structure of the Service Doctors, Medical Teachers, ESI Doctors, Doctors employed under Public/Private Sector, Private practitioners and Junior Doctors in the wake of frequent strikes/agitations resorted to by these persons for hike of pay, allowances and other perquisite; and

(b) if not, the steps proposed to be taken to mitigate the rising trend of discontentment amongst the medical men at different levels?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE AND DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOWDHARY): (a) No, Sir.

(b) Health is a state subject and as such

the different State Government fix the pay scales of their employees including doctors. So far as the Central Government is concerned, the pay scales of doctors are based on the recommendations of the Central Pay Commission as accepted by Government. The grievances of the doctors employed in the Central Government are looked into and necessary remedial measures are taken from time to time.

[*Translation*]

Sugar Mills for Unnao

737. SHRI ANWAR AHMAD: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the Government have approved a proposal for setting up a sugar mill in Unnao district; and

(b) if so, by what time it is likely to be set up?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDER SINGH): (a) No, Sir.

(b) Does not arise.

[*English*]

Implementation of UGC Scheme in Kerala

738. PROF. P.J. KURIEN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether some teachers in service on the date of implementation of UGC Scheme for college and university teachers were denied the benefit of UGC Scheme;

(b) if so, the reasons therefor; and

(c) the steps taken to ensure that all the teachers get the benefit of the scheme?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE): (a) to (c). Government of Kerala has issued orders to implement the Scheme of Revision of Pay Scales for the teachers in Universities, affiliated colleges, law colleges, etc. with effect from 1.1.1986. According to the information furnished by the Govt. of Kerala, there are a number of composite colleges in the State in which teachers teach in pre-degree as well as degree classes in the same college. The State Government has estimated that 52% of the total number of college teachers will be in degree courses and 48% in pre-degree courses. The State Government has decided to give revised UGC pay scales to 52% teachers in the degree colleges will effect from 1.1.86 and to 48% teachers in pre-degree courses w.e.f. 1.4.90 as and when they complete 8 years of service, subject to other conditions in the UGC scheme.

Cholesterol in Coconut Oil

739. SHRI S. KRISHNA KUMAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether coconut oil contains more fat which raises the cholesterol level in the blood;

(b) if so, the facts thereof;

(c) whether any study has been conducted in this regard; and

(d) if so, the finding thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE AND DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOWDHARY): (a) and (b). Yes, Sir. Co-